

1	2	3	4	5
1995-96	389721	354045	9.61	7.56
1996-97	413490	365900	5.75	3.24
1997-98	424505	390330	2.59	6.26
1998-99	446584	420235	4.94	7.12
1999-00	480430	450594	7.04	6.74
2000-01	507216	467409	5.28	3.60
2001-02	522537	483350	2.93	3.30
2002-03	545674	497589	4.24	2.86
2003-04	559264	519398	2.43	4.20
2004-05	591373	548115	5.43	5.24
2005-06	631757	578819	6.39	5.30
2006-07	690587	624495	8.52	7.31
2007-08	739343	666007	6.59	6.23
2008-09	777039	691038	4.85	3.62
2009-10	830594	746644	6.45	7.45
2010-11	861591	788355	3.60	5.29
Average Rate of Growth		6.35	6.28	

Achievement of capacity addition target

†2928. SHRI KAPTAN SINGH SOLANKI: Will the Minister of POWER be pleased to state :

(a) whether it is a fact that the target fixed for attaining the total new installed capacity could not be achieved by States during the last financial year;

(b) if so, the details thereof, State-wise; and

(c) the steps Government is considering to take to deal with this situation in the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) and (b) As against the capacity addition target of 6609.5 MW for

†Original notice of the question was received in Hindi.

the State Sector for the year 2010-11, a capacity of 2759 MW was achieved in the State Sector by the States during the year. Some States did not achieve the capacity addition target for the State Sector for the year 2010-11. These include, Andhra Pradesh, Delhi, Gujarat, Maharashtra, Meghalaya, Uttar Pradesh and West Bengal.

(c) Several steps have been initiated to ensure that the capacity addition target for the current financial year is achieved. These include rigorous monitoring of projects at different levels including by Ministry of Power, Central Electricity Authority, Power Project Monitoring Panel and Advisory Group under the Chairmanship of Minister of Power; augmentation of manufacturing capacity of BHEL to 20,000 MW by 2012; periodic review of issues related to supply of power equipment from BHEL by a Group under the Chairmanship of Secretary (Heavy Industry); and sensitization of stakeholders to enlarge the vendors base to meet Balance of Plants requirements.

Legislation for DNA profiling

2929. SHRI AVINASH PANDE: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether the Ministry has proposed any legislation regarding DNA profiling;
- (b) if so, the details thereof; and
- (c) what is the current status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI ASHWANI KUMAR): (a) Yes, Sir.

(b) A DNA Profiling Bill has been prepared by the Department of Biotechnology, Ministry of Science and Technology in consultation with Center for DNA Fingerprinting and Diagnostics, Hyderabad. The objectives of this Bill are to regulate the use of DNA analysis of body substance profiles; making provision for establishment of DNA Profiling Board to lay down standards for laboratories, collection of body substances; to establish a National and/or State DNA Data Bank; and to create policies for use and access to information from data bank. The Draft Bill was circulated to the concerned Ministries/Departments. The document was revised based on the comments received. The draft Bill has also been sent to the Chief Secretaries of all the States for feedback.

(c) The final version of the draft Bill was approved by the Legal Division of Ministry of Law and Justice. Draft Bill was then drafted by the Drafting Section of the Ministry of Law and Justice. Draft Bill including financial implications is under consideration by the competent authority.

Role of technology in generating sustainable livelihood

2930. DR. T. SUBBARAMI REDDY: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state: